

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2970

ANSWERED ON:29.08.2012

SEARCH AND SEIZURE

Choudhary Shri Harish;Laguri Shri Yashbant Narayan Singh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has detected/identified any violation in conduct of scrutiny, survey, search and seizure, penalty attachment of assets and prosecution under the Income Tax Act during the last three years;
- (b) if so, the details of each of the last three years and the current year;
- (c) the details of action taken so far in above violations and its outcome thereof; and
- (d) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a): Yes, Madam. Whenever violation in conduct of scrutiny, survey, search and seizure, penalty, attachment of assets and prosecution under the Income Tax Act is noticed, appropriate action is taken under the existing laws, rules and prescribed administrative procedures, (b): The functions/duties under the Direct tax laws are undertaken by various officers / officials of the Income Tax department spread all over the country. The details with regard to different violations in the conduct of scrutiny, survey, search and seizure, penalty attachment of assets and prosecution under the Income Tax Act are not maintained centrally.
- (c): Does not arise in view of reply to Part (b) above,
- (d): Does not arise in view of reply to Part (b) above.